

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No.1672 of 1994

(11)

New Delhi, dated the 22nd January, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Bharat Singh,  
S/o Shri Behari Singh,  
RZ-13, J.J. Resettlement Colony,  
Khyala, New Delhi. .... APPLICANT

(By Advocate: Shri A. Kalia)

VERSUS

1. Union of India through  
the Secretary,  
Dept. of Telcom.,  
Sanchar Bhawan,  
New Delhi.
2. The Chief General Manager,  
Telecommunication,  
Lucknow. .... RESPONDENTS

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

After hearing the counsel we dispose of this O.A. with a direction to the Respondents to consider reengaging the applicant as a casual labourer in preference to outsiders and those with lesser length of service subject to the availability of work, and in accordance with rules.

2. Once the applicant has been reengaged and in the event that he files a self-contained representation, Respondents may thereafter consider his case for grant of

temporary status, in accordance with rules/instructions, having regard to the length of service put in by him under the ASG 17 Register and pass a detailed, speaking and reasoned order under intimation to the applicant, within three months of such representation being filed.

3. It will also be open to the applicant to work out his rights for eventual regularisation at the appropriate juncture, and thereafter in the event that any grievance still survives he may agitate the same in appropriate original proceedings in accordance with law.

4. This O.A. is disposed of accordingly. No costs.

A Vedavalli

(Dr. A. Vedavalli)  
Member (J)

S.R. Adige  
(S.R. ADIGE)  
Member (A)

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